

दुर्योधन के पास जा रहे थे, तो द्रौपदी ने उन को कहा कि समझौते की बार्ता करते समय भेरे केशों का खयाल रखना । इसी तरह से मैं कहना चाहता हूँ कि कांग्रेस की सरकार चलाने वाले लोगों, 1947 से पहले ब्रिटिश समय में बीस-तीस वर्ष तक इस देश की माताओं, बहनों और युवकों ने आपके इशारे और आह्वान पर, आपके नेतृत्व में शराब की दुकानों के सामने डंडे खाए, वे गर्म सड़कों पर पीटे गए, उनका अपमान हुआ, इस लिए जब आप इस सम्बन्ध में फ्रँसला करें, तो उन माताओं और बहनों के साथ हुए अपमान, यातनाओं और व्यवहार का ध्यान रख कर ही कोई फ्रँसला करें ।

**श्री कांबले (लातूर) :** उपाध्यक्ष महोदय, नशावन्दी अध्ययन दल की रिपोर्ट के सिल्लिमिले में सदन में बहुत सी बातें कही गई हैं और देश के विभिन्न समाज-सुधारकों के विचारों का विम्लेषण किया गया है ।

15 hrs.

**MR. DEPUTY-SPEAKER :** Considering the great interest that Members take in this question I feel that two hours allotted to this discussion is unrealistic. Therefore the discussion will continue but when it should be will be decided by the Speaker.

**DR. SUSHILA NAYAR (Jhansi) :** Please convey to the Speaker that we want to continue with it on Monday.

**MR. DEPUTY-SPEAKER :** It will be done.

15-01 hrs.

**STATEMENT RE: INCOME-TAX ON  
MEMBERS' SALARIES**

**THE MINISTER OF STATE IN THE  
MINISTRY OF FINANCE (SHRI P. C.  
SETHI) :** The question of scope of allowance of expenses against salary of M. Ps. was referred to the Hon'ble Speaker, Lok Sabha for the comments of the subordinate legislation committee. The Committee have

advised that a minimum allowance limit under Section 57(iii) of the Income Tax Act 1961, may be prescribed at Rs. 100 per month Rs. 1200 for the year. We are accepting the committee's recommendation and suitable instructions to this effect are being issued.

The effect of this would be that hon'ble Members of Parliament who do not have any other income than the salary income from Parliament do not have to file the return. As far as such hon'ble Members of Parliament who have more income and want to get more reduction are concerned, they will have to file a return and ask for more reduction.

**SHRI S. M. BANERJEE (Kanpur) :** This matter was raised by Mr. Sanghi and after that the hon'ble Minister took an initiative and it is good he has made an allowance. I want to know from the hon'ble Minister, supposing some of us have not filed any return thinking that this was illegal what will happen to those now? Should we file a return or not, or the arrears would be deducted from our salary?

**MR. DEPUTY-SPEAKER :** The Minister would write to him and clarify the position. We now take up the Private Members' Business. Bills to be introduced. Shri George Fernandes.

15.05 hrs.

**CONSTITUTION (AMENDMENT) BILL\***

*(Insertion of new articles 24A and 24B)*

**श्री आर्ज फरनेन्डीस (बम्बई-दक्षिण) :** अध्यक्ष महोदय, मैं आपकी अनुमति से प्रस्ताव करता हूँ कि भारत के संविधान में आगे संशोधन करने वाले विधेयक को पेश करने की अनुमति दी जाए ।

**MR. DEPUTY-SPEAKER :** The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

*The motion was adopted*

**श्री आर्ज फरनेन्डीस :** मैं विधेयक प्रस्तुत करता हूँ ।